12.09.2024

(HYBRID HEARING)

Present: Sh. V.K. Ojha, Ld. SPP for CBI. Sh. Manoj Kumar, DSP/CBI. A-2 V.K. Verma on bail.

A-1 Suresh Kalmadi, A-3 Dr. Lalit K. Bhanot, A-4 A.S.V. Prasad, A-5 Sujit Lal, A-6 M. Jeychandran, A-7 P.D Arya, A-8 A.K. Madan & A-9 A.K.Reddy, who is also representing A-10 M/s AKR Constructions Limited, are absent.

Sh. Sidharth Agarwal, Ld. Senior Advocate, Sh. Nikhil Pillai, Sh. Rohan Poddar, Sh. Athak Walia, & Ms. Malvi Dedhia, Ld. Counsels for A-1.

Sh. Akshay, Ld. Counsel for A-3.

Ms. Riya Khandelwal, Ld.Counsel for A-4.

Sh. Jitender Sareen (through VC), Sh. Shantano Parashar & Sh. Shaurya Chaurasiya, Ld. Counsels for A-7.

Sh. Abhay Tripathi, Ld. Counsel for A-5 A-6, A-9 &

10.

Sh. Deepjyot Singh, Ld. Counsel for A-8.

None for A-11 M/s Swiss Timings Ltd. (being proceeded under Section 305 (4) Cr.P.C).

PW 66 Sh. Girish Bhardwaj is absent.

Separate exemption applications have been moved in respect of A-1, A-3, A-4, A-5, A-6, A-7, A-8 & A-9. Heard. In view of the given facts, the applications are allowed and personal appearance of A-1, A-3, A-4, A-5, A-6, A-7, A-8 & A-9 are exempted for today through their counsels.

It has been submitted that PW 66 Sh. Girish Bhardwaj is unable to appear since he is living out of station and is busy in building of his house and marriage of his son.

Ld. SPP has filed supplementary list of remaining unrelied upon articles. Copies supplied.

Ld. Counsel for A-1 has submitted that there are certain discripencies in the list of unrelied upon documents / articles supplied by the prosecution and they have apprised the IO about the same.

Heard. As requested, put up for scrutiny of list of articles and documents and clarifications on the same by the IO on 04.10.2024.

(Rakesh Syal) Special Judge (PC Act) CBI-23 (MPs/MLAs Cases) RADC, New Delhi/ 12.09.2024